

Sector including restructuring of the electricity industry at the State level.

(c) No, Sir.

Crude Oil etc. obtained from MRL Oil Refinery

2442. SHRI O.S. MANIAN: Will the PRIME MINISTER be pleased to state:

(a) the quantity of Crude oil, diesel, petrol, Naphtha and Kerosene obtained from MRL-owned oil refinery at Cauvery Basin at Narimanam in Tamil Nadu;

(b) whether there is any proposal for bottling project for natural gas available from the Oil Refinery at Narimanam itself; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) During the year 1995-96, about 370.3 TMT of Crude Oil was processed in MRL's Cauvery basin Crude Distillation Unit at Narimanam in Tamil Nadu and the products were obtained as under:—

	Quantity TMT (Thousand tonnes)
LPG	12.7
Diesel	140.0
Naphtha	82.9
Kerosene	69.9
LSHS	52.5

(b) and (c) The feasibility of a bottling plant in the area is being studied.

Blacklisting of NGOs by CAPART

2443. SHRI NILOTPAL BASU: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to refer to answer to Unstarred Question 537 given in the Rajya Sabha on the 18th July, 1996 and state:

(a) the names of the NGOs blacklisted by CAPART and their chiefs; and

(b) any further corrective measures contemplated by Government for strengthening the monitoring process?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PROSAD VERMA): (a) As on 31.12.95, CAPART has black-listed 24 voluntary organisations. The List of these voluntary organisations is at annexure-I. [See Appendix 178, annexure no. 56]. In addition, CAPART has also blacklisted 152 voluntary organisations which were blacklisted by other Government agencies. The list of these voluntary organisations is at Annexure-II. [See Appendix 178, annexure no. 56].

As regards the chiefs of these voluntary organisations, CAPART has intimated that it deals with a voluntary organisation as a legal entity and funds are released in the name of the society through their bank account.

(b) CAPART has reported that it has strengthened the monitoring and evaluation mechanism. Now, for every project three evaluations are generally undertaken, namely prefunding appraisal, mid-term evaluation and final evaluation. However, where there is documentary evidence available with CAPART that atleast one CAPART assisted project had been completed satisfactorily by the voluntary organisations in the same or related field, pre-funding appraisal may be dispensed with. Also, in such cases the voluntary organisation should have had a good tract record with CAPART.

LPG Bottling Plants of IOC in Southern States

2444. DR. D. VENKATESHWAR RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Oil Corporation has decided to set up four liquified petroleum gas bottling plants in Southern States;

(b) if so, the likely expenditure involved;